

श्री. पू० सिचाई मंत्री बिहार के कुछ सम्बंधी के हटने की बात थी। जिन के पुनर्वास के लिये सरकार की धोर से व्यवस्था की जा चुकी है। इस परियोजना में मात्र 3-4 छोटे-छोटे गांव डूबने वाले हैं। यहां लाभ के दृष्टिकोण से बहुत ही कम क्षति होने की गुंजाइश है। यह दुर्गावती नदी जो कैमूर की पहाड़ियों से निकलती है जिसे बांध कर किसानों की गारन्टी के साथ सिचाई की व्यवस्था करना था।

इस संदर्भ में भारतीय किसान संघ रोहतास जिला के तत्वाधान में संसद के समक्ष 1 जुलाई से धरना देने आये हैं। अतः सिचाई मंत्री सदन में वक्तव्य देकर बतायें कि इस महत्वपूर्ण सिचाई एव पन बिजली परियोजना को कब से पुनः कार्यान्वयन हेतु प्रारम्भ कर रहे हैं। क्योंकि ग्राम जनता की यह मांग है कि इस परियोजना का निर्माण जन-हित में अनिर्वाय है।

(ii) REPORTED RAPE OF FOURTEEN TRIBAL WOMEN IN GONDA DISTRICT OF UTTAR PRADESH.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): Under rule 377, I raise the following matter of urgent public importance.

It has been reported that 14 young tribal women were raped near Village Gonda in Uttar Pradesh by gangsters who raided the village at midnight on 28th June, 1980. Similarly, nine Harijan women were also raped near village Banda in U.P.

The tribal women who were engaged in a stone crushing mill at Bharat Kup had reported the agonising tale to their employers, who promised to lodge a complaint with the police, but the employer failed to do so.

Though the local daily Dainik Kar-yug Prakash has published details of the mass rape, no attempt was made to apprehend the culprits.

The Home Minister should make a detailed statement on the rape of the tribal and Harijan women.

(iii) NEED FOR AN INQUIRY INTO THE SUICIDE COMMITTED BY A WOMEN EMPLOYEE OF THE MINISTRY OF HOME AFFAIRS.

श्री हरिकेश बहादुर (गोरखपुर) उपाध्यक्ष महोदय, श्रीमती मनमोहिनी सहगल नाम की एक

26 वर्षीय महिला ने गृह मंत्रालय के लोकनायक भवन की नवी मंजिल से कूद कर आत्म-हत्या कर ली। यह एक अत्यन्त गंभीर घटना है। इस के रहस्य को जानने के लिए इस घटना की जांच कराना अतिआवश्यक है क्योंकि उक्त महिला की मृत्यु अत्यन्त रहस्यात्मक परिस्थिति में हुई है।

(iv) NEED FOR EXEMPTION FROM AIR FREIGHT CHARGES FOR CARRYING RELIEF MATERIAL TO TRIPURA REFUGEE CAMP.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, under rule 377, I would like to mention the following very important matter of urgent public importance:

The Tripura State Government which is facing an uphill task of manning 145 relief camps with over 1.98 refugees of the recent communal riot has sought the help of Centre, State Governments, voluntary organisations and individuals to contribute generously to the relief fund either in cash or in kind.

A number of State Governments and leading organisations have offered their help for the victims. But the goods donated by the various State Governments and organisations could not reach Tripura due to transport bottleneck. Only through air service those materials could be sent. Hence I request the Minister concerned to exempt air freight charges for the relief materials which are being sent to Tripura as well as to arrange their timely despatch to Agartala airport.

I request you personally to take up the matter with the Government.

MR. DEPUTY-SPEAKER: You have made the statement. Shri Paralekar.

SHRI BAPUSAHEB PARULEKAR:\*

MR. DEPUTY-SPEAKER: You are making a speech. You have given something in writing under rule 377. Please read that one. Other than that, whatever you speak shall not go on record.